

- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) The data available from the National Crime Records Bureau indicates that the incidents of Fake Indian Currency notes (FICN) have been reported in some parts of country. However, examination of the specific parameters reveals that the notes are of low quality. No high quality counterfeit new currency notes have been seized by any agency so far.

(b) and (c) To check the menace of counterfeiting of banknotes, the Ministry of Finance, Ministry of Home Affairs, Reserve Bank of India, Security and Intelligence Agencies of the Centre and States are working in tandem to thwart the illegal activities related to Fake Indian Currency Note (FICN). An FICN Coordination Group (FCORD) has been formed in the Ministry of Home Affairs to share the intelligence/ information amongst different security agencies of Centre/States to counter the menace to effect more seizures. The issue has also been raised in International multilateral fora constantly.

Rules regarding payment of taxes by firms

1059. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the rules under place of effective management which require firms that are controlled from within the country to pay taxes in India will not apply to companies with annual turnover of ₹ 50 crore or less;

(b) whether this rule will come into effect from the next fiscal; and

(c) whether it is also a fact that the explanation given by Government provided much needed clarity on the whole issue as per experts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Sir, rules under place of effective management is applicable to the companies. Necessary clarification has been issued in this regard *vide* Circular No 08 of 2017 dated 23rd February, 2017.

(b) The rule has come into effect with effect from the financial year beginning with 1st April 2016.

(c) The concept of place of effective management being a new concept, clarifications *vide* Circular No 06 of 2017 dated 24th January, 2017 and Circular No 08 dated 23rd February, 2017 have been issued to bring out much needed clarity in this regard.